

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH FRIDAY 'A' NEW DELHI**

(Through Video Conferencing)

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT
AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No. 453/Del/2020
Assessment year 2016-17**

Shri Nishant Chhajer, A-824, Shastri Nagar, Hanuman Mandir Gali, Delhi-110052 (PAN: AJPPC2690A)	vs	Asstt. Commissioner of Income Tax, Central Circle-06, New Delhi.
(Appellant)		(Respondent)

**Appellant by: Shri Mayank Patawari, CA
Respondent by: Shri M. Barnwal, Sr. DR**

Date of hearing : 08.01.2021

Date of pronouncement : 08.01.2021

ORDER

PER G.S. PANNU, VICE PRESIDENT

This appeal by the assessee is directed against the order of learned Commissioner of Income Tax(A)-24, New Delhi dated 05.11.2019 and pertains to assessment year 2016-17.

2. The learned counsel for the assessee, vide letter dated 30.12.2020 received through email, has requested for withdrawal of the appeal filed by the

assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Act, 2020 (in short 'the Act').

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 8th January, 2021.

Sd/-

**(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER**

Sd/-

**(G.S. PANNU)
VICE PRESIDENT**

‘GS’

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar